

The

Kolkata **Gazette**
 सत्यमेव जयते
Extraordinary
 Published by Authority

JYAIKTHA 12]

MONDAY, JUNE 2, 2014

[SAKA 1936]

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 980-L.—2nd June, 2014.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 9 of 2014

**THE WEST BENGAL BOARD OF MADRASAH EDUCATION
(AMENDMENT) BILL, 2014.**

**A
BILL**

to amend the West Bengal Board of Madrasah Education Act, 1994.

WHEREAS it is expedient to amend the West Bengal Board of Madrasah Education Act, 1994, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XXXIX of 1994.

It is hereby enacted in the Sixty-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Board of Madrasah Education (Amendment) Act, 2014.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Board of Madrasah Education
(Amendment) Bill, 2014.*

(*Clauses 2-5.*)

Amendment of
section 2 of West
Bengal Act XXXIX
of 1994.

2. In section 2 of the *West Bengal Board of Madrasah Education Act, 1994* (hereinafter referred to as the principal Act),—

(1) clause “(a)” shall be renumbered as clause “(aa)” and before the clause so renumbered, the following clause shall be inserted:—

“(a) ‘Alim Madrasah’ means a Madrasah where the Senior Madrasah Education system is followed upto tenth class;”;

(2) after clause (aa), the following clauses shall be inserted:—

“(aaa) ‘elementary education’ means the general education or Madrasah education from first class to eighth class;

“(aaaa) ‘Fazil Madrasah’ means a Madrasah where the Senior Madrasah Education system is followed upto twelfth class;”;

(3) in para (i) of clause (g), for the words “above primary education stage”, the words “including primary education”, shall be substituted;

(4) after clause (l), the following clause shall be inserted:—

“(ll) ‘Primary Madrasah’ means an institution where High Madrasah Education System or Senior Madrasah Education system is followed from first class to fourth or fifth class, as the case may be;”;

(5) after clause (o), the following clause shall be inserted:—

“(oo) ‘secondary education’ means the general education or Madrasah education upto tenth class;”.

Amendment of
section 4.

3. In section 4 of the principal Act,—

(1) for clause (e), the following clause shall be substituted:—

“(e) the Director of Madrasah Education, West Bengal, ex officio;”;

(2) for clause (g), the following clause shall be substituted:—

“(g) the representative of Vice Chancellor, Aliah University, ex officio;”;

(3) in clause (k),—

(i) for the word ‘ten’, the word ‘eleven’ shall be substituted;

(ii) after the words ‘two from Junior High Madrasahs’, the words ‘and one from Primary Madrasah’ shall be inserted.

Amendment of
section 9.

4. In section 9 of the principal Act,—

(1) to sub-section (2), the following provisos shall be added:—

“Provided that no person who has attained the age of sixty-two years shall be eligible to hold office as President:

Provided further that the State Government may, if it considers necessary so to do in the interest of public service and the reasons to be recorded in writing, by order raise the said upper age limit of sixty-two years, in a particular case, by a period not exceeding one year.”.

Amendment of
section 20.

5. In section 20 of the principal Act,—

(1) in sub-section (2),—

(a) in clause (e), after the words ‘from time to time’, the words “list of holidays for recognised Madrasahs,” shall be inserted;

*The West Bengal Board of Madrasah Education
(Amendment) Bill, 2014.*

(b) after clause (e), the following clause shall be inserted:—

“(ee) to maintain, print and issue from time to time, the Registration Certificate, Admit Card, Marksheets, Migration Certificate, Certificates and such other papers as it may thinks fit;”;

(c) for clause (g), the following clause shall be substituted:—

“(g) to set down the conditions to be fulfilled by the candidates presenting themselves for examinations instituted by the Board;”;

(2) to sub-section (3), the following proviso shall be added:—

“Provided that any decision or action taken or any order made by the Board in the discharge of its functions under this Act shall not be invalid merely on the ground that no regulation has been made under this sub-section.”.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the West Bengal Board of Madrasah Education Act, 1994 (West Ben. Act XXXIX of 1994) (hereinafter referred to as the said Act), *inter alia*, with a view to—

- (a) including primary education in the High Madrasah System of Education to regularize primary section of recognized High Madrasahs as well as Sishu Shiksha Kendras run by Minority Affairs and Madrasah Education Department and to recognise Maktabs and Madrasahs imparting education upto class IV or V as Unaided Primary Madrasahs;
- (b) including representative of Primary Madrasahs in the composition of the West Bengal Board of Madrasah Education;
- (c) specifying the term of the service of the President of the Board;
- (d) specifying some functions of the Board to issue certificates, Marksheets and such other papers as the West Bengal Board of Madrasah Education thinks fit under the said Act.

2. The Bill has been framed with the above objects in view.

KOLKATA,
The 30th May, 2014.

MAMATA BANERJEE,
Member-in-charge.

By order of the Governor,

MALAY MARUT BANERJEE,
*Secy. to the Govt. of West Bengal,
Law Department.*